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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 23rd November, 2026

Uploaded on: 25th November, 2026

\# **CNR No. DLHC010558062026**

\+ **W.P.(C) 17183/2026**

VINOD THAKUR

.....Petitioner

Through: Mr. Bharat Aggarwal, Adv.

versus

NEW DELHI MUNICIPAL COUNCIL & ANR.

.....Respondent

Through: Mr. Aditya Bharat Manubarwala, ASC for NDMC with Mr. Aditya Rajoria, Ms. Akriti Aditya Manubarwala, Ms. Tanishka Grover, Adv, Ms. Charvi Virmani and Ms. Shaila Arora, Advs. for NDMC.

CORAM:
JUSTICE PRATHIBA M. SINGH
JUSTICE DINESH BHATT

Prathiba M. Singh, J. (Oral)

1. This hearing has been done through hybrid mode.

CM APPL. 80374/2026 (for exemption)

2. Allowed, subject to all just exceptions. Application is disposed of.

W.P.(C) 17183/2026 & CM APPL. 80373/2026 (for interim direction)

3. The present petition has been filed by the Petitioner under Article 226 of the Constitution of India, *inter alia*, seeking directions to the Respondents to allow the Petitioner to peacefully vend from the vending site at G-Avenue Road, Babu Market, Sarojini Nagar Market, New Delhi (hereinafter, 'the designated site').

4. The Petitioner has been issued a certificate of vending *(hereinafter,*

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'CoV') bearing ***Vendor ID:V2025601655*** under the category ***Food/Snack Preparation – Gas Cylinder*** for Babu Market.

5. It is the case of the Petitioner that he has also participated in the recent survey.

6. A photograph has been filed by the Petitioner which is set out below:



7. The grievance of the Petitioner is that despite having a provisional CoV, the Petitioner is being repeatedly harassed by the concerned officials of the New Delhi Municipal Council *(hereinafter, 'NDMC')*.

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8. Ld. Counsel for the Petitioner submits that directions may be passed to allow the Petitioner to peacefully vend from the designated site.

9. Ld. Counsel for the NDMC has pointed out that the Petitioner is not the person who is actually vending. In fact, the photograph which has been filed by the Petitioner also shows that the vend is being run by one Mr. Manish Gupta.

10. Heard. The Court has perused the photograph. The name on the vend is that of one Mr. Manish Gupta. It is clear that the Petitioner is not the person to whom the vend belongs.

11. Thus, the stand of the NDMC appears to be correct that the Petitioner is not the person vending presently.

12. Accordingly, the directions sought for in this petition would not be liable to be granted.

13. The petition is dismissed in these terms. Pending applications, if any, are also disposed of.

PRATHIBA M. SINGH
JUDGE

DINESH BHATT
JUDGE

NOVEMBER 23, 2026
dj/sm

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